

PRINCIPAL DISTRICT AND SESSIONS COURT :: NELLORE

NOTIFICATION

Notification is hereby issued calling the applications from eligible candidates for inclusion of their names in the panel to fill up the posts of Special Judicial Magistrate of II Class mentioned below in SPSR Nellore District, on purely temporary measures.

PARTICULARS

Name of the Post : SPECIAL JUDICIAL MAGISTRATE OF II CLASS

VACANCIES : 8 (EIGHT)

S.No.	Name of the Post	Number of Vacancies
1.	I Special Judicial Magistrate of II Class, Nellore	1
2.	II Special Judicial Magistrate of II Class, Nellore	1
3.	Special Judicial Magistrate of II Class [Excise], Nellore	1
4.	Special Judicial Magistrate of II Class, Kovur	1
5.	Special Judicial Magistrate of II Class, Gudur	1
6.	Special Judicial Magistrate of II Class, Kavali	1
7.	Special Judicial Magistrate of II Class, Sullurupet	1
8.	Special Judicial Magistrate of II Class, Atmakur	1

Honorarium : Rs.15000/- per month

Applications shall reach the undersigned **on 30.9.2021 upto 5:00 P.M** in the prescribed proforma along with necessary attested copies of certificates.

1. QUALIFICATIONS:

- i. Who has held any post in **Andhra Pradesh Higher Judicial Services** or **State Judicial Service** and **retired or resigned**, or
- ii. Who has held a post in the **Andhra Pradesh Judicial Ministerial service** not below the rank of the Head Clerk of District Munsif Court and has a Law Degree; or
- iii. Who has held a post of **Section Officer and above** in the Andhra Pradesh High Court Service and has a **Law Degree**; or
- iv. A non-practicing Advocate with a practice at the Bar of **not less than 5 years and who is above 45 years of age** and obtained a certificate of suspension of practice issued by the Bar Association; or
- v. Any retired Gazetted Officer possessing law degree or who has passed the Criminal Judicial Test (Full Text consisting of Indian Penal Code and Code of Criminal Procedure) conducted by the A.P.P.S.C and who has exercised magisterial powers during his tenure of service for not less than three years, and
- vi. Who has **at least one year to complete 65 years of age** at the date fixed by the Court in the year of recruitment **shall alone be eligible Provided** that suitable retired Judicial Officer shall be preferred

- vii. The applicant who intends to submit his application under clause IV shall enclose a certificate from competent authority to the effect that he had a practice at the Bar for not less than five years together with another certificate of suspension of practice issued by the State Bar Association.
- viii. In case the applicant is a retired officer of Revenue Department, a certificate from the competent authority to the effect that he had exercised magisterial powers for not less than three years during his tenure of service in the Gazetted cadre shall be enclosed.

2. **DISQUALIFICATIONS:-**

A person

- i. who is a ***practicing Advocate***, or
- ii. who is a Member of any State or Local Authority; or
- iii. Who is a Member of the State Legislature or of the Parliament; or
- iv. A person who having held an office under the State of the Union Government or any Local Authority has been dismissed or removed or compulsorily retired from service or subjected to any other major penalty for misconduct; or
- v. A person who has been convicted and sentenced by a Court for an offence involving moral delinquency or is charged of any offence constituting moral turpitude and proceedings are pending; or
- vi. A person of unsound mind or who is deaf or mute or blind or suffering from leprosy or any other contagious disease; or
- vii. A person adjudicated as an insolvent or an un-discharged insolvent; or
- viii. A Contractor or a business man or one interested in a subsisting contract or any work being done for Central or State Government or a Local Authority within whose limits the Special Magistrate to discharge his duties ***Shall not be eligible***

3. **REVOCATION OF POWERS OF SPECIAL MAGISTRATES:**

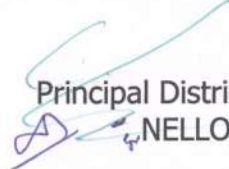
- i. On appointment and while in service as Special Magistrate of II Class or Special Judicial Magistrate of any other category may be removed without being called upon to show cause if he ***failed to attend three consecutive sittings of the court without a written permission*** of the Chief Judicial Magistrate or the Chief Metropolitan Magistrate, as the case may be.
- ii. Powers conferred by the Court on Special Judicial Magistrate of II Class or Special Magistrate of any other category shall ***automatically stand withdrawn on his attaining the age of 65 years***

CERTIFIED COPIES/ PHOTOSTAT COPIES OF THE FOLLOWING DOCUMENTS WHICH EVER IS APPLICABLE SHOULD BE ENCLOSED TO THE APPLICATIONS.

1. Attested Copy of SSC Certificate for proof of age.
2. Attested copies of Educational Qualifications including Law Degree and Technical courses.
3. Attested copy of enrollment certificate at the Bar in case of applicant as an advocate.
4. Attested copy of Departmental Tests passed in case of retired employees.

5. Certificate of exercising magisterial powers for not less than three years during his tenure if the applicant worked as Gazetted Officer in Revenue Department.
6. In case of Advocates;
 - a) A certificate of previous practice for not less than five (5) years.
 - b) A certificate of suspension of practice issued by the State Bar Association; and
 - c) Certificate of suspension of practice issued by the Bar Association, where he/she practiced previously.

Pri. District Court, Nellore
Dated 7.9.2021


Principal District Judge
NELLORE

Copy Submitted to the Registrar General, Hon'ble High Court of Andhra Pradesh

Copies to

- All the Judicial Officers in the District with a request to display in the Notice Board of their respective Courts and also to take steps for wide publicity.
- The District Collector, Nellore with a request to display in the Notice Board.
- All the Special Magistrates and Special Judicial Magistrates of II Class in the District with a direction to display in the Notice Board.
- All Bar Associations in the Nellore District for affixing on their respective Notice Boards.
- All the District Judges in the Andhra Pradesh.
- The Public Relation Officer, Nellore for wide publicity.
- The System Officer, Principal District Court, Nellore with a direction to place in the District Court's website.

Dis No. 3553 /2021
Dated 8.9.2021

APPLICATION FOR THE POST OF SPECIAL JUDICIAL MAGISTRATE OF SECOND CLASS UNDER SECTION 13 OF CRIMINAL PROCEDURE CODE, 1974.

Affix latest
Passport size
photograph
duly attested
by GAZETTED
OFFICER

1.	Name of the Applicant (BLOCK LETTERS)	:
2.	Father's Name	:
3.	Date of Birth and present age (as on 1.7.2021)	:
4.	Address for correspondence	:
5.	Educational Qualifications	:
6.	Technical Qualifications	:
7.	Whether he/she belongs to SC/ST/BC & OC	:
8.	Whether he/she worked previously as Special Judicial Magistrate of II Class. If so the Period & Place/s shall be mentioned.	:
9.	Particulars of practice as an Advocate. (Certificate of Suspension issued by the State Bar Association and Bar Association where he/she practiced, shall be enclosed)	:
10.	Date of entry in to service	:
11.	Date of retirement and nature of retirement.	:
12.	Previous experience till the date of retirement and the branches in which he/she worked during his/her service.	:
13.	Departmental Tests passed, if any	:
14.	Departmental Enquiries, if any faced and the final result.	:

15.	Punishments if any received during the service	:
16.	Whether he/she has exercised any magisterial powers for not less than three years, if so, period to be specified	:
17.	State of Health (necessary fitness certificate shall be enclosed)	:
18.	Experience, if any (outsiders)	:
19.	Any other information, if any	:

Station:

SIGNATURE OF THE APPLICANT

Date:

Note: The applicant shall enclose the following documents which are necessary to this application.

1. Attested Copy of SSC Certificate for proof of age
2. Attested copies of Educational Qualifications including Law Degree and Technical courses.
3. Attested copy of enrollment certificate at the Bar in case of applicant as an advocate
4. Attested copy of Departmental Tests passed in case of retired employees
5. Certificate of exercising magisterial powers for not less than three years during his tenure if the applicant worked as Gazetted Officer in Revenue Department
6. In case of Advocates
 - a) A certificate of previous practice for not less than five (5) years
 - b) A certificate of suspension of practice issued by the State Bar Association; and
 - c) Certificate of suspension of practice issued by the Bar Association, where he/she practiced previously.